NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH

CORAM: SHRI RAVICHANDRAN RAMASAMY TMT. T.KRISHNA VALLI
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	IA(IBC)/118/KOB/2024n CP(IB)/01/KOB/2021
SECTION	RULE 11 & 15 NCLT
NAME OF PARTIES	DR. JOHNSON K ISSAC & 5 OTHERS V/S M/S NUCLEUS PREMIUM PROPERTIES PRIVATE LIMITEDAND 2 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	PM JOSHI, C DILIP, PRADEEP R, BONNY BABY, & ANUSHKA VIJAYAKUMAR
RESPONDENTS ADVOCATE/ PROFESSIONAL	AHAAN MOHAN

24th JULY 2024

O R D E R

IA(IBC)/118/KOB/2024 CP(IB)/01/KOB/2021

None appears on behalf of the parties.

On perusal of the records, it is seen that vide earlier order, Counsel for the Applicant was directed to issue notice on R3 by all available means and file affidavit of service enclosing therewith the proof of service of notice. However, the Applicant has not filed the proof of service of notice on R3. Counsel for the Applicant is directed to serve file the proof of service of notice served on R3, within a period of two weeks.

Reply filed by R2 is on record.

Respondents who have not filed their reply are directed to file reply affidavit within a period of two weeks, after serving notice on the other side.

List this matter on **12.08.2024.**

Sd /- **Sd /-**

RAVICHANDRAN RAMASAMY **T.KRISHNA VALLI**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**